

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512
IB-283/ND/2021

IN THE MATTER OF:

M/s Surya Sales

Vs.

SMID Infrastructure Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 23.02.2022

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

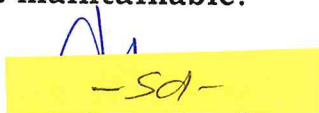
PRESENT:

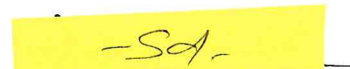
For the Applicant :

For the Respondent : Adv. Himanshu Harbola & Adv. Ketan Madan

ORDER

Heard the Ld. Counsel appearing for the Applicant. On perusal of Part-IV, we notice that the total amount of default is Rs. 18,76,189/- only and the present application is filed on 13.04.2021. Therefore, in terms of the order passed by the Hon'ble NCLAT in Jambo Paper Products, the application is not maintainable, as the minimum threshold to initiate CIRP is Rs. 1 crore under Section 4 of the IBC. According, the present application is **dismissed being not maintainable.**


(HEMANT KUMAR SARANGI)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)